CENTRAL ADMINISTRATIVE TRIBUNAL EANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 25 JAN 1995

Review APPLICATION NO:46 to 61/94 in OA.NO.1006/98 and 285 to 299 of 1994.

APPLICANTS:-Sri.K.Sreeramamurthy and fourteen others., V/S.

RES PONDENTS: - Secretary. M/o. Communcations, New Delhi and others.,

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- Sri. Harikrishna S. Holla, Advocate, No. 34/3, Second Floor, Fifth Main, Ganesha Building, Gandhinagar, Bangalore-560 009.
- Sri.M.S.Padmarajaiah, Sr.C.G.S.C. High Court Bldg, Bangalore-560001.

Subject:- Ferwarding of capies of the Order passed by the Central Administrative Tribunal, Bangalare.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 16-01-1995.

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DEPUTY REGISTRAR
JUDICIAL BRANCHES

RA 46 6 61/94 in OA NO. 1006/93\$ 285 6 299/94.

Office Notes

Date

Orders of Tribunal

PKS (VC)/TVR (MA)

16.01.95

Shri H.K.S. Holla brings to our notice the judgments of the Bombay and Calcutta Benches of this Tribunal wherein those benches had granted financial benefits for a period of 3 years preceding the date of filing of the applications and had also given 12% interest on such payments. Counsel says that we should have also followed suit of granting 12% interest on the arrears. We had followed the earlier proceedings except for granting interest. the fact remains that the decisions of Bombay and Calcutta Benches have not been placed before us when the O.A. came up for disposal. What is more, having chosen to exercise our discretion in a particular manner, we now think it inappropriate to follow other benches in toto.

We, therefore, see no substance in this review petition and the same is dismissed.

MEMBER (A)

TRUE COPY

Central Administrative Tribunal

Bangalore Bench Bangalore